

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.86/(MAH)/2012
CA No.

CORAM:

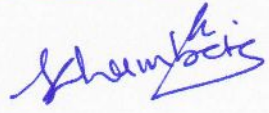

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2016

NAME OF THE PARTIES: Smt. Priti Mansingka

V/s.
M/s. Mansingka Industries Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	P.D. Jain	For Petitioner	
2	B.L. Patel	For Respondent no. 1 Manager	

Order

C.P. No. 86/397-398/CLB/MAH/2012

1. Ld. Counsel from the side of Petitioner is present. A Manager from the side of the Respondent is also present.
2. Because of non-seriousness and lack of evidence C.P. ~~is to~~ ^{Can} be dismissed MES
3. From the side of Respondent No. 1 Co. i.e., Mansingka Industries the Manager has appeared and informed that one of the director Mr. P. Mansingka had to go under Liver Transplant. Therefore, latest position of the settlement is not being placed before this bench.
4. He has assured that settlement is in progress and latest position has to be reverted back to the NCLT on the next date of hearing. MES

Contd... to page 2

5. From the side of the Petitioner Ld. Advocate appeared and he is directed to place on records the latest position of property for which questions has been raised in the impugned C.P. So that exact grievances shall be short-listed.
6. Next date for compliance is fixed on 07.11.2016; duly communicated to both the sides in the open court.

Dated: 14.09.2016

sd/-

Shri M.K. Shrawat
Member (Judicial)